

issued by the Central government in April, 1990 to the State Governments/U.T. Administrations payment of Rs. 500/- per month the widow of victim of communal riots belonging to low income group has been suggested. However, maintenance of Public order being State subject, it is the State Government which take a view on the nature and quantum of relief.

Compulsory Health Scheme for Coal Mine Workers

3426. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COAL be pleased to state:

(a) whether the Government have introduced compulsory health scheme for the welfare of coal mine workers;

(b) if so, the details thereof; and

(c) the physical targets fixed and financial allocations made for this schemes?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA).

(a) to (c). Mines Rules, 1955 provide for compulsory periodical medical check up of coal workers once in every five years as per prescribed standard format. Besides, a decision has been taken on 10.2.1993 to carry out rotational health check up of each coal worker once in three months and a health Card for the purpose has been introduced. As the existing medical facilities will be used for the above purposes, no additional financial allocations are considered necessary

[*Translation*]

Supply of Coal to Power Plants and Steel Plants by BCCL

3427. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the quantity of different grades of coal supplied to the different power plants and steel plants and steel plants, separately, by the Bharat Coking Coal Limited (BCCL) during the last three years;

(b) the grades of coal found after the quality control test by these plants;

(c) whether any discrepancy was found in the grades;

(d) if so, the reasons therefor and the remedial measures taken in this regard;

(e) whether any loss has been suffered by BCCL due to it; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) to (f). Information is being collected and will be it laid on the Table of the House.

Persons Arrested without Warrants in Delhi

3428. SHRI RAM PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested by police in Delhi without warrants during each of the last three years;

(b) the number of cases reported to the Government regarding torturing of innocent citizens by the Delhi Police during the above period; and

(c) the number of police officials against whom action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED). (a) The number of persons arrested by Delhi Police without warrant dur-